

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO. 20858/2017 in Civil Appeal No. 317/2012

SKI CARBON (BLACK) INDIA PVT. LTD.
VERSUS

Appellant(s)

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.A. NO. 20858/2017 - APPLICATION FOR DIRECTION)

WITH

I.A. NO. 20861/2017 in C.A. No. 318/2012 (III-A)
(I.A. NO. 20861/2017 - APPLICATION FOR DIRECTION)

Date : 09-03-2018

These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHANFor Appellant(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Pawanshree Agrawal, AORFor Respondent(s) Mr. Sanjay Kumar Tyagi, Adv.
Mr. K. Lulkang Michael, Adv.
Mr. Ram Shiromani Yadav, Adv.
Mr. Ravi Prakash Mehrotra, AORUPON hearing the counsel the Court made the following
O R D E R

Having regard to the interim order dated 10.01.2012 which was passed in these proceedings categorically stating that the amount which was directed to be deposited by the applicant shall be refunded along with interest in case matter is ultimately decided against the State of Uttar Pradesh, we allow these applications and direct that interest at the rate of 6 per cent per annum be paid for the period from the date of deposit till the date of release.

(NIDHI AHUJA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER

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R E C O R D O F P R O C E E D I N G S

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